

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 17/04/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondents shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

List again on 06.08.2015.

(M K HANJURA)
Registrar

SB